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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

Co. Appeal No. 27/252/NCLT/AHM/2017

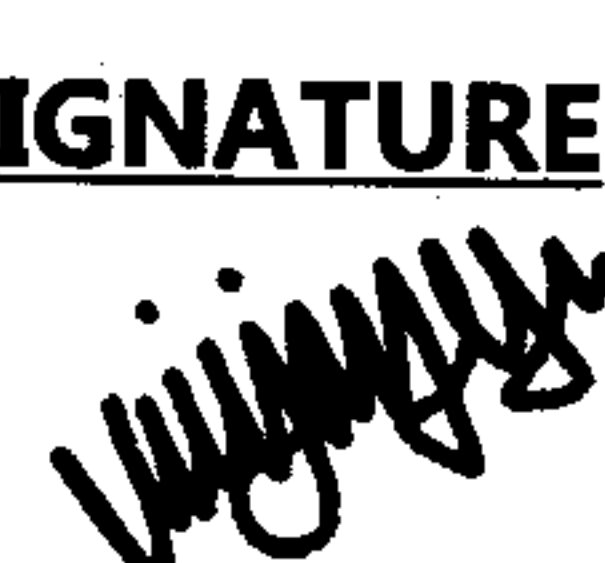
Coram:

**Present: Hon'ble Ms. MANORAMA KUMARI
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.10.2017**

Name of the Company: Amit Gupta
(Shreenath Agrico Pvt Ltd)
V/s.
Registrar of Companies, Gwalior

Section of the Companies Act: Section 252 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	VIJAYESH ATRÉ	ADVOCATE	Appellant-	
2.				

ORDER

Learned Advocate Mr. Vijayesh Atré present for Appellant. None present for ROC.

Representation of ROC received showing the default made by the company in compliance of the statutory rights. No other adverse remarks are given by the ROC. ROC further submitted that the appeal of the company may be decided subject to the filing of the balance sheet and annual return due from the Financial year 2011-12 onwards with additional fees as per the requirement of Companies Act, 1956/2013.

Heard arguments of Learned Counsel for Appellant.

Order reserved.



**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 6th day of October, 2017.